

**Central Administrative Tribunal
Principal Bench**

**CP No.255/2015
OA No.1773/2013
MA No.1821/2015
MA No.1046/2014**

New Delhi, this the 22nd day of September, 2015

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P. K. Basu, Member (A)**

Avni Chaudhary
812, Kedar Building,
Subzi Mandi, Clock Tower,
Delhi-7. ... Applicant.

(By Advocate : Shri Padma Kumar S.)

Vs

1. Shri L. C. Goyal
Secretary
Ministry of Home Affairs,
North Block,
New Delhi.
2. Shri Rajiv Ranjan Verma
Director General
National Crime Records Bureau,
East Block 7,
R. K. Puram,
New Delhi. ... Respondents.
3. Shri Ashim Khurarna
Secretary
Union Public Service Commission,
Dholpur House,
Shahjahan Road,
New Delhi. ... Respondents.

(By Advocates : Shri R. N. Singh for respondent Nos.1 & 2.
Shri Ravinder Aggarwal for respondent No.3.)

: O R D E R (ORAL) :

Justice Syed Rafat Alam, Chairman :

This is an application for initiating contempt proceedings against the respondents for the alleged violation of the order of this Tribunal dated 05.12.2014 in OA No.1773/2013.

2. At the outset, learned counsel for the respondent-contemnors submitted that writ petition bearing W.P.(C) No.6638/2015 is preferred by the respondents before the High Court of Delhi, wherein their lordships vide order dated 15.07.2015 have stayed the operation of the aforesaid order of the Tribunal till the next date of hearing.

3. In view of the above statement made on behalf of the contemnor-respondents, we are of the view that the contempt proceeding may be dropped at this stage. We accordingly closed the proceeding and discharge the respondents from notice with liberty to the applicant to make an application for its revival in the event the aforesaid writ petition is dismissed.

(P. K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

/pj/